Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 223 of 2015 & IA-369 of 2015,
Appeal No. 225 of 2015 & IA-370 of 2015 and
Appeal No. 237 of 2015 & IA Nos. 390 of 2015 & 165 of 2016

Dated: 26th July, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Reliance Infrastructure Ltd. .... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1 (in all the appeals)
Mr. M.Y. Deshmukh for R-7 (in A.No.223/15)
Mr. Vishal Anand
Ms. Nishtha Kumar for R-7 (in A.No.237/15)

O R D E R

Mr. Hasan Murtaza, Learned counsel for the Appellant in Appeal Nos.**223 of 2015, 225 of 2015 and 237 of 2015,** submits that these are tariff appeals and the similar tariff appeals related to subsequent years are pending before Court-I for hearing on ***22nd September, 2016***. Due to the said ground, he submits that this batch of appeals should be sent to Court-I for hearing as the similar issues are already pending in Court-I.

Mr. M.Y.Deshmukh, Learned counsel for the Respondent No.7, has no objection in sending these appeals to Court-I. In these circumstances, a copy of the said order be sent to Hon'ble Chairperson of this Appellate Tribunal to recall this batch of appeals from this Court to Court-I and pass suitable orders in this regard so that all these said appeals be heard by the one and the same bench, since the issues involves are same. Hence, post this batch of appeals for hearing on the same date i.e. **22nd September, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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